

No. 86

Notice to apply for leave to intervene. (Rule 808)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
MATRIMONIAL JURISDICTION

SUIT NO. OF 19

In the matter of the Indian Divorce Act, 1869.

..... PLAINTIFF.

versus

..... RESPONDENT.

To

Take notice that you are entitled within 14 days from the service of this notice upon you to apply by Chamber Summons for leave to intervene in this cause should you think fit so to do and thereafter to make answer to the charges in the petition herein and that in default of your so doing, the Court will proceed to hear the said charges proved and to pronounce judgment, your absence notwithstanding.

The petition is filed and this notice is issued by Advocate for
....., whose address for service is Bombay.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for